

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4147  
TO BE ANSWERED ON 20<sup>TH</sup> DECEMBER, 2024**

**SALE OF BANNED/PROHIBITED DRUGS IN NER**

**4147: SHRI KAMAKHYA PRASAD TASA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has banned/prohibited many drugs/medicines in the country especially in the North Eastern Region (NER) and if so, the details thereof;
- (b) whether the Government has conducted any rigorous inspection drive across north-eastern region, if so, the details thereof and if not, the reasons therefor;
- (c) whether it is a fact that due to lack of regular inspection in the pharmaceutical stores, many stores have been selling prohibited illegal drugs;
- (d) if so, the details thereof and the action taken by the Government in this regard;
- (e) whether the Government has taken note that some unauthorized or unqualified persons are running pharmaceutical stores; and
- (f) if so, whether any departmental inquiry has been conducted against such persons, if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a): The Central Government has prohibited manufacture, sale or distribution of number of drugs including Fixed Dose Combination (FDCs) in public interest under section 26A of Drugs and Cosmetics Act 1940 in the country. However, there is no such prohibition for manufacture, sale or distribution of any drug specifically for north-eastern region.

(b) to (f): Under the Drugs and Cosmetics Act, 1940, and Rules thereunder the license for Sale and Distribution of drugs are granted by the State Licensing Authority appointed by the respective State Government. Licensee is required to comply with all the conditions of license. State Licensing Authorities are empowered to take action on violation of any conditions of such licenses. As per the conditions of license, sales of Drugs shall be effected only by or under the personal supervision of a registered pharmacist and no person can sale by retail the Schedule H, H1 and X drugs without prescription of Registered Medical Practitioner (RMP).

Manufacture, sale and distribution of prohibited/banned drugs is a punishable offence under Section 18 of the Drugs and Cosmetics Act and the State Licensing Authorities are empowered to take action in this regard.

In order to ensure that prescription drugs are not sold by retail without prescription of RMP, the State Drugs Controllers/other stakeholders have been sensitized by CDSCO from time to time in this regard. Various notices/Advisories/Letters have been issued to all State Drugs Controllers, other stakeholders for strict compliance of the requirements of the Drugs and Cosmetics Act and Rules made there under.

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